

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A.St.No. 7/1993.

in

O.P. No. 192/91
TAXAYER

(1)

DATE OF DECISION 8.7.1993.

Union of India & Ors.

Petitioner(s)
(Orig, Respondents)

Mr. N.S. Shevde,

Advocate for the Petitioner(s)

Versus

Abdul Kalam,

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

The Hon'ble Mr. M.R. Kolhatkar, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Union of India & Ors.

.... Applicants.
(Orig. Respondents)

V/s.

Abdul Kalam.

.... Respondent.
(Orig. Applicant)

ORAL ORDER

R.A.St.No. 7/1993

in

O.A.No. 192/91

Date: 8.7.1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

The learned advocate for the applicants (Orig. Respondents) has made an endorsement on R.A. that as the time prayed for has already expired, the application has become infructuous and hence he did not press for the same and wanted it to be disposed of ~~as~~ ^{as} not pressed. In this view of the matter the R.A is disposed of as having become infructuous.

M.R.Kolhatkar

(M.R.Kolhatkar)
Member (A)

R.C.Bhatt

(R.C.Bhatt)
Member (J)

vtc.